NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/193/2016

NAME OF THE PETITIONER(S)

: Subbaraj Srinivasan

NAME OF THE RESPONDENT(S)

: M/s Lotus Real Promoter Private Limited & 6 others

UNDER SECTION

: 397/398 of CA 1956 and 58/59 of CA 2013

Name (in Capital)

Represented by

Signature

JK. RAMASAMY

G. VIMO HAN KUMAR

Course for Petitioner Gunther

Coursel for Perpondent- 283

<u>ORDER</u>

Counsel for Petitioner present. Counsel for R2 also present and filed an Application for setting aside the order dated 16.12.2016 along with an Application for condoning delay. Accordingly, Counsel for Petitioner submitted that he has no objection if the ex-parte order against R-2 is set aside subject to the payment of cost. It appears that grounds submitted in the application for condoning delay and setting aside ex parte order are sufficient. Therefore, we set aside ex parte order passed on 16.12.2016 against R2 subject to the payment of cost of Rs.10,000/- which shall be paid to the Petitioner from personal resources of R-2. Pleadings are complete and matter is posted for arguments on the next date of hearing. Put up on 21.08.2017 at 10.30 A.M.

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(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

(CH. MOHD SHARIEF TARIO) MEMBER (JUDICIAL)